

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 88/397-398/NCLT/AHM/2016 (New)
C.P. No. 8/397-398/CLB/MB/2015 (Old)**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.04.2017**

Name of the Company: Smita Binod
V/s.
Smita Colonisers & Builders Pvt. Ltd

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT	
2.				

ORDER

None present for petitioner. Learned Advocate Mr. Pavan S Godiawala present for Respondents no. 2, 3, 5 to 11. None present for other Respondents.

Reply not filed Respondents 5 to 11. Hence, it is treated as Respondents no. 5 to 11 have no reply.


None present for Respondent no. 4. Hence, it is treated as Respondent no. 4 has no reply.

Registry issued notice to petitioner and Respondent no. 4.

For the last three hearing dates none present on behalf of petitioner

In spite of service of notice none present for the petitioner for today also. It appears that petitioner is not interested to prosecute the matter. Hence, petition is dismissed as default. No order as to costs.




BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 11th day of April, 2017.